

of an establishment and, therefore, the revisions are not likely to have any significant impact on cost of production.

**Import Licence issued for  
Coconut Oil**

2908. SHRI SURESH KURUP : Will the Minister of COMMERCE be pleased to state :

(a) how many licences have been issued till date under OGL to import coconut oil; and

(b) the quantity of coconut oil imported till date ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Import of coconut oil, as per current Import Policy is allowed to be made by State Trading Corporation, (STC)/Hindustan Vegetable Oil Corporation, New Delhi (A Government of India Undertaking) under open General Licence. Incidentally licences are not required for items imported under Open General Licence (OGL).

(b) STC has not imported coconut oil during 1982 and 1983. A quantity of only about 9,000 M.T. has been imported in April, 1984 by STC to relieve the pressure on indigenous prices of coconut oil. Hindustan Vegetable Oil Corporation has not imported any coconut oil during this period. (Direct import of coconut oil is permitted for export production against Replenishment/Advance/Imprest licences). The quantity of import under this category is negligible.

**Follow-up Action to be taken after  
Transfer of Production of Janta  
Cloth to the Handloom Sector**

2909. SHRI R. M. BHOYE :  
SHRI M. RAGHUMA REDDY ;  
SHRI MANIK REDDY :

Will the Minister of TEXTILES be pleased to state :

(a) whether the proposal to transfer the entire production of Janta cloth to the hand-

loom sector by the end of Seventh Five Year Plan may boomerang if follow-up steps are not taken by the Union Government;

(b) whether the representatives of the Maharashtra State Handloom Corporation and Vidarbha Weavers' Central Cooperative Society both in Nagpur and Experts in Hyderabad have stated clearly that the Union Government could not expect these bodies to continue uneconomic operation long enough; and

(c) if so, the details regarding the suggestions submitted to Government by them and the reaction of Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Necessary follow up measures have been initiated.

(b) and (c). A visiting Journalist has been told about the uneconomic functioning of the scheme as reported in the newspaper. No detailed suggestions have been submitted to Government in this regard.

**Indebtedness of Union Government  
and State Governments to RBI**

2910. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India's net credit to the Union Government during the current seven months has shot up enormously;

(b) if so, the amount thereof and the corresponding figure for the last year;

(c) the reasons for such a whopping rise;

(d) whether the bank charges any interest on this amount from the Union Government and if so, at what rate and the mode of its recovery; and

(e) the indebtedness of the various State Governments as per latest figures available for the current year and how does it compare to the corresponding period of the previous year ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Data on RBI's net credit to the Union Government during the seven months of the current financial year so far long with comparative data for 1984-85 are given below :

	April-October (Rs. crores)	
	Over last Friday of March	Over last day of March
1984-85	+2,387	+1,969
1985-86	+5,549	+1,712

RBI's credit to Central Government is a highly fluctuating series and any comparison on point to point basis is not indicative of the annual growth trend.

(d) The discount rate on treasury bills is presently 4.6 per cent per annum whereas that on long dated securities of Central Government varies with the period of maturity. The rate of interest applicable on the longest maturity of 30 years is 11.5 per cent per annum.

(e) Data on RBI's credit to State Government between April and October 1985 as well as the previous year are given below :

	April-October (Rs. crores)	
	Over last Friday of March	Over last day of March
1984-85	+148	+86
1985-86	-1,703	-2,327

#### Gold Jewellery Export Complex in West Bengal

2911. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the site for the proposed gold jewellery export complex in West Bengal has since been finalised;

(b) whether the Falta Export Processing Zone Authority (FFPZA) has already received proposals from firms which are interested in locating their units at the complex;

(c) if so, the particulars thereof;

(d) whether action has been initiated for infrastructure development of the complex;

(e) whether the Industrial Development Bank of India (IDBI) has provided any assistance, as earlier agreed, for this project; and

(f) if so, the details thereof and how long will it take to implement the project ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) and (c). Only one proposal for setting up a jewellery unit in FALTA export processing zone has been received.

(d) to (f). A Sub-Committee under the Chairmanship of the Chief Executive of West Bengal Industrial Infrastructure Development Corporation, the sponsoring agency, is to prepare plan and estimates for the project whereafter the Industrial Development Bank of India is proposed to be approached by the sponsoring agency for assistance. According to the sponsoring agency the complex is expected to be ready for operation by December, 1986.

#### Current Levels of Air and Water Pollution in Steel Plants

2912. SHRI SANAT KUMAR MANDAL : Will the Minister of STEEL AND MINES be pleased to refer to the reply given to Unstarred Question No. 5085 on 3 May, 1985 regarding control of pollution in integrated steel plants and state :